

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.16/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 10.11.2016 and actually held on 18.11.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.15/AM-17 was due for 27.10.2016 and actually held on 03.11.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.16/AM-17 dated 13.10.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 16/84-ALC3/2016 **MEETING DATE** : 10.11.2016

Case No.:20/22/84-ALC3/2015 **Party Name:**NOWOTEK **Meet No/Date:**16/84- **Status:**Approved
TEXTILES PVT. LTD., ALC3/2016
10.11.2016

HQ File **RLA File** **Lic.No/Date:**0510395227
:01/84/050/00216/AM16/ :05/24/040/00204/AM16/ 06.08.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/194/2016 -TSW dated 16.11.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Non Woven Fabric (weighing more than 25 g/m2 but not more than weighing 70 g/m2) made of Polypropylene Granules	39.627 MT	Polypropylene Granule	48 MT
2.	Non Woven Fabric made of Polypropylene Granules (weighing more than 70 g/m2 but not more than 150 g/m2)	12.698 MT		

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:1/20/84-ALC3/2015 **Party Name:**POLY LOGIC **Meet No/Date:**16/84- **Status:**Deferred
INTERNATIONAL PVT. ALC3/2016
LTD, 10.11.2016

HQ File **RLA File** **Lic.No/Date:**5610004680 **Defer**
:01/84/050/00189/AM16/ :56/24/040/00022/AM16/ 14.09.2015 **Date:**08.12.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.12.2016.

Case No.:22/24/84- **Party Name:**LOYAL **Meet No/Date:**16/84- **Status:**Approved
ALC3/2015 **TEXTILE MILLS LTD** ALC3/2016
10.11.2016

HQ File **RLA File** **Lic.No/Date:**3510044802
:01/84/050/00274/AM16/ :35/24/040/00030/AM16/ 30.09.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.







GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:7/24/84-ALC3/2015 **Party Name:**A.M.VINYL PVT.LTD., **Meet No/Date:**16/84-ALC3/2016 10.11.2016 **Status:**Deferred

4 **HQ File** **RLA File** **Lic.No/Date:**0510395966 **Defer**
:01/84/050/00259/AM16/ :05/23/040/00300/AM16/ 19.10.2015 **Date:**08.12.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.12.2016.

Case No.:40/30/84-ALC3/2015 **Party Name:**MACRO INTERNATIONAL CO. **Meet No/Date:**16/84-ALC3/2016 10.11.2016 **Status:**Deferred

5 **HQ File** **RLA File** **Lic.No/Date:**0310800949 **Defer**
:01/84/050/00436/AM16/ :03/95/040/00415/AM16/ 11.12.2015 **Date:**08.12.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP on 19.10.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.12.2016.

Case No.:42/30/84-ALC3/2015 **Party Name:**MACRO INTERNATIONAL CO. **Meet No/Date:**16/84-ALC3/2016 10.11.2016 **Status:**Deferred

6 **HQ File** **RLA File** **Lic.No/Date:**0310800940 **Defer**
:01/84/050/00438/AM16/ :03/95/040/00620/AM16/ 11.12.2015 **Date:**08.12.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.12.2016.

Case No.:1/26/84-ALC3/2015 **Party Name:**DUCERE TECHNOLOGIES PRIVATE LIMITED **Meet No/Date:**16/84-ALC3/2016 10.11.2016 **Status:**Deferred

7 **HQ File** **RLA File** **Lic.No/Date:**0910062977 **Defer**
:01/84/050/00313/AM16/ :09/24/040/00517/AM16/ 16.12.2015 **Date:**08.12.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to ask the firm to appear before NC on 08.12.2016 to explain their case. The case stands deferred for re-listing on 08.12.2016.

Case No.:35/30/84-ALC3/2015 **Party Name:**CIL TEXTILES PRIVATE LIMITED, **Meet No/Date:**16/84-ALC3/2016 10.11.2016 **Status:**Deferred

8 **HQ File** **RLA File** **Lic.No/Date:**5610004779 **Defer**
:01/84/050/00431/AM16/ :56/24/040/00044/AM16/ 18.12.2015 **Date:**08.12.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to send the application to DIPP also for their comments. The case stands deferred for re-listing on 08.12.2016.

9 **Case No.:**37/30/84-ALC3/2015 **Party Name:**CIL TEXTILES PRIVATE LIMITED, **Meet No/Date:**16/84-ALC3/2016 **Status:**Approved



	HQ File :01/84/050/00433/AM16/	RLA File :56/24/040/00043/AM16/	Lic.No/Date:5610004778 18.12.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case on repeat basis as decided by NC in its meeting No. 15/84 dated 27.10.2016 in respect of Adv Authorisation No. 5610004968 dated 08.08.2016. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				
10	Case No.:46/30/84-ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00442/AM16/	RLA File :05/24/040/00519/AM16/	Lic.No/Date:0510397406 22.01.2016	Defer Date:08.12.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply dated 17.08.2016 has been sent to DC (MSME) on 14.09.2016. NC decided to wait for their comments and defer the case for 08.12.2016.				
11	Case No.:6/4/84-ALC3/2016	Party Name:MACRO INTERNATIONAL CO.	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00030/AM17/	RLA File :03/95/040/00694/AM16/	Lic.No/Date:0310802665 17.02.2016	Defer Date:08.12.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP to the firm. NC decided to wait for their comments and deferred the case for re-listing on 08.12.2016.				
12	Case No.:11/6/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Approved
	HQ File :01/84/050/00089/AM17/	RLA File :34/24/040/00333/AM16/	Lic.No/Date:3410041988 18.03.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.				
13	Case No.:3/8/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00100/AM17/	RLA File :02/24/040/00214/AM16/	Lic.No/Date:0210206588 31.03.2016	Defer Date:08.12.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.12.2016.				
14	Case No.:9/6/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Approved
	HQ File :01/84/050/00087/AM17/	RLA File :34/24/040/00350/AM16/	Lic.No/Date:3410042082 19.04.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD. RA concern may take necessary action subject to compliance of other usual conditions.				

15	Case No.:23/8/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:16/84- ALC3/2016 10.11.2016	Status:Approved
	HQ File :01/84/050/00120/AM17/	RLA File :03/95/040/00042/AM17/	Lic.No/Date:0310804060 20.04.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case as applied for by the firm. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

16	Case No.:20/8/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:16/84- ALC3/2016 10.11.2016	Status:Approved
	HQ File :01/84/050/00117/AM17/	RLA File :03/95/040/00057/AM17/	Lic.No/Date:0310804197 26.04.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case as applied for by the firm. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

17	Case No.:22/8/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:16/84- ALC3/2016 10.11.2016	Status:Approved
	HQ File :01/84/050/00119/AM17/	RLA File :03/95/040/00058/AM17/	Lic.No/Date:0310804195 26.04.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case as applied for by the firm. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

18	Case No.:25/8/84-ALC3/2016	Party Name:NEXG APPARELS LLP	Meet No/Date:16/84- ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00122/AM17/	RLA File :03/95/040/00070/AM17/	Lic.No/Date:0310804194 26.04.2016	Defer Date:08.12.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 14.09.2016 through email to furnish the measurement chart, CAD and sketch in this case. The reply is not received from the firm. NC decided to wait for their reply and defer the case for 08.12.2016.				

19	Case No.:8/4/84-ALC3/2016	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:16/84- ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00032/AM17/	RLA File :07/24/040/00041/AM17/	Lic.No/Date:0710109820 16.05.2016	Defer Date:08.12.2016
Decision: Committee considered the case as per agenda and noted that the reminder has been issued to RA, Bangalore on 20.07.2016 to furnish the hard copy of the application of the firm. The reply is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 08.12.2016.				

20	Case No.:21/8/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:16/84- ALC3/2016 10.11.2016	Status:Approved
	HQ File :01/84/050/00118/AM17/	RLA File :03/95/040/00101/AM17/	Lic.No/Date:0310804696 16.05.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case as applied for by the firm.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

21	Case No.:24/8/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:16/84- ALC3/2016 10.11.2016	Status:Approved
	HQ File :01/84/050/00121/AM17/	RLA File :03/95/040/00100/AM17/	Lic.No/Date:0310804695 16.05.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case as applied for by the firm. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

22	Case No.:26/8/84-ALC3/2016	Party Name:MTV EXPORTS	Meet No/Date:16/84- ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00123/AM17/	RLA File :03/95/040/00137/AM17/	Lic.No/Date:0310804869 20.05.2016	Defer Date:08.12.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.12.2016.				

23	Case No.:7/8/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:16/84- ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00104/AM17/	RLA File :02/24/040/00029/AM17/	Lic.No/Date:0210206711 24.05.2016	Defer Date:08.12.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.12.2016.				

24	Case No.:4/10/84-ALC3/2016	Party Name:BEEKU EXPORTS	Meet No/Date:16/84- ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00180/AM17/	RLA File :04/24/040/00053/AM17/	Lic.No/Date:0410162059 23.06.2016	Defer Date:08.12.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 08.11.2016 to furnish the CAD, measurement chart and sketch in this case. Reply is not received from the firm. NC decided wait for their reply. The case for re-listing on 08.12.2016.				

25	Case No.:32/8/84-ALC3/2016	Party Name:VENUS DENIM	Meet No/Date:16/84- ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00129/AM17/	RLA File :08/24/040/00131/AM17/	Lic.No/Date:0810138234 04.07.2016	Defer Date:08.12.2016
Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ahmedabad. NC decided to ask the firm to furnish the detail of "indigo blue 30% Strength" of import item in this case. The case stands deferred for re-listing on 08.12.2016.				

26	Case No.:7/10/84-ALC3/2016	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:16/84- ALC3/2016 10.11.2016	Status:Approved
----	-----------------------------------	--	--	------------------------

HQ File :01/84/050/00183/AM17/	RLA File :03/94/040/00172/AM16/	Lic.No/Date:0310806274 14.07.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing 7% wastage as per SION on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.			

27	Case No.:5/10/84-ALC3/2016	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00181/AM17/	RLA File :03/94/040/00250/AM17/	Lic.No/Date:0310806290 15.07.2016	Defer Date:08.12.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.12.2016.				

28	Case No.:39/12/84-ALC3/2016	Party Name:RICHA & CO	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00230/AM17/	RLA File :05/24/040/00171/AM17/	Lic.No/Date:0510399092 15.07.2016	Defer Date:08.12.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.12.2016.				

29	Case No.:9/12/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00200/AM17/	RLA File :08/24/040/00141/AM17/	Lic.No/Date:0810138304 18.07.2016	Defer Date:08.12.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.11.2016 through e.mail to furnish the following : <ul style="list-style-type: none"> • Measurement of export item provided by the buyer, indicating export order Number, style number etc. • Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification. • Sketch of the garment with marking. • CAD of the garment with efficiency. The reply is not received from the firm. NC decided to wait for their comments. The case stands deferred for re-listing on 08.12.2016.				

30	Case No.:10/12/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00201/AM17/	RLA File :08/24/040/00143/AM17/	Lic.No/Date:0810138310 19.07.2016	Defer Date:08.12.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following :

- Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- Sketch of the garment with marking.
- CAD of the garment with efficiency.

The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 08.12.2016.

31	Case No.:11/12/84-ALC3/2016	Party Name:CHELSEA MILLS LLP	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00202/AM17/	RLA File :05/23/040/00198/AM17/	Lic.No/Date:0510399131 19.07.2016	Defer Date:08.12.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 08.11.2016 to furnish the CAD, measurement chart and sketch in this case. Reply is not received from the firm. NC decided wait for their reply. The case for re-listing on 08.12.2016.				

32	Case No.:16/12/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00207/AM17/	RLA File :08/24/040/00142/AM17/	Lic.No/Date:0810138309 19.07.2016	Defer Date:08.12.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following: <ul style="list-style-type: none"> • Measurement of export item provided by the buyer, indicating export order Number, style number etc. • Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification. • Sketch of the garment with marking. • CAD of the garment with efficiency. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 08.12.2016.				

33	Case No.:19/12/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00210/AM17/	RLA File :05/24/040/00186/AM17/	Lic.No/Date:0510399211 25.07.2016	Defer Date:08.12.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the measurement chart and sketch alongwith sample of the product. Reply is not received so far. The case stands defer for re-listing on 08.12.2016.				

34	Case No.:6/10/84-ALC3/2016	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00182/AM17/	RLA File :03/94/040/00293/AM17/	Lic.No/Date:0310806603 26.07.2016	Defer Date:08.12.2016

Rup

Gone

B

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.09.2016 through email to furnish the manufacturing process and wastage of each stage in this case. The reply is not received from the firm. NC decided to wait for their reply and defer the case for 08.12.2016.

35	Case No.:4/12/84-ALC3/2016	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00195/AM17/	RLA File :05/24/040/00193/AM17/	Lic.No/Date:0510399251 27.07.2016	Defer Date:08.12.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.12.2016.				

36	Case No.:2/12/84-ALC3/2016	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00193/AM17/	RLA File :02/24/040/00080/AM17/	Lic.No/Date:0210206877 05.08.2016	Defer Date:08.12.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the manufacturing process with indicating stage wise wastage of each raw material, net import content of each raw material of export product, complete justification of higher wastage. Reply is not received from the firm so far. The case stands deferred for re-listing on 08.12.2016.				

37	Case No.:8/10/84-ALC3/2016	Party Name:KABADI SHANKARSA & CO.,	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Approved
	HQ File :01/84/050/00184/AM17/	RLA File :07/24/040/00163/AM17/	Lic.No/Date:0710110230 09.08.2016	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as applied by the firm in respect of above said Authorisation. RLA may take suitable consequential action accordingly.				

38	Case No.:28/12/84-ALC3/2016	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00219/AM17/	RLA File :02/24/040/00088/AM17/	Lic.No/Date:0210206882 10.08.2016	Defer Date:08.12.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.12.2016.				

39	Case No.:29/12/84-ALC3/2016	Party Name:PRIMO FASHIONS,	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00220/AM17/	RLA File :32/24/040/00015/AM17/	Lic.No/Date:3210077953 11.08.2016	Defer Date:08.12.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 08.12.2016.				

Rup

Gone

16

40	Case No.:17/12/84-ALC3/2016	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00208/AM17/	RLA File :02/24/040/00090/AM17/	Lic.No/Date:0210206903 17.08.2016	Defer Date:08.12.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the manufacturing process with indicating stage wise wastage of each raw material, net import content of each raw material of export product, complete justification of higher wastage. Reply is not received from the firm so far. The case stands deferred for re-listing on 08.12.2016.				

41	Case No.:21/12/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date:08.12.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to send the application again to TC, Noida for their comments. The case stands deferred for re-listing on 08.12.2016.				

42	Case No.:1/12/84-ALC3/2016	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00192/AM17/	RLA File :30/24/040/00019/AM17/	Lic.No/Date:3010103830 29.08.2016	Defer Date:08.12.2016
Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 08.12.2016.				

43	Case No.:1/16/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Withdrawn
	HQ File :01/84/050/00275/AM17/	RLA File :05/24/095/00002/AM17/	Lic.No/Date:0510400289 27.10.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.14/AM17 dated 13.10.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.				

44	Case No.:2/16/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Withdrawn
	HQ File :01/84/050/00276/AM17/	RLA File :05/24/095/00004/AM17/	Lic.No/Date:0510400292 27.10.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.13/AM17 dated 29.09.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.				

45	Case No.:3/16/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Withdrawn
	HQ File :01/84/050/00277/AM17/	RLA File :05/24/095/00005/AM17/	Lic.No/Date:0510400293 27.10.2016	

Rup

Gang

h

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.13/AM17 dated 29.09.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.

46	Case No.:4/16/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status: Withdrawn
	HQ File :01/84/050/00278/AM17/	RLA File :05/24/095/00003/AM17/	Lic.No/Date:0510400291 27.10.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.14/AM17 dated 13.10.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case				

47	Case No.:5/16/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00279/AM17/	RLA File :07/24/040/00234/AM17/	Lic.No/Date:0710110601 28.10.2016	Defer Date:08.12.2016
Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 08.12.2016				

48	Case No.:6/16/84-ALC3/2016	Party Name:ADITYA BIRLA NUVO LIMITED	Meet No/Date:16/84-ALC3/2016 10.11.2016	Status:Deferred
	HQ File :01/84/050/00280/AM17/	RLA File :02/24/040/00151/AM17/	Lic.No/Date:0210207116 02.11.2016	Defer Date:08.12.2016
Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 08.12.2016				

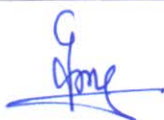
(48)

Case No.253	M/s. Radnik Exports
NC Meeting No.16/AM-17 dt 10.11.2016 actually held on 18-11-2016	File No. 01/84/171/153/AM17/DES-V
RA F.No. 05/27/039/00031/AM16	
Fixation of norms against Annual Advance Authorisation No.0510397557 dated 10.02.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 27.07.2016 for fixation of norms against the above said Annual Adv. Authorisation. Committee also observed that the RA has furnished their reply in response to this office letter dated 07.09.2016 that the said Annual Authorisation was issued in terms of para 4.06 (i) of FTP (2015-20) for items notified in Standard Input Output Norms (SION) only and excluding the items permitted under Appendix- 4J of HBP. Accordingly, Committee decided to ask the firm to furnish the sample with justification of higher wastage of the export product. The case stands deferred for re-listing on 08.12.2016.	

(49)

Case No.254	M/s. Amit Exports Pvt. Ltd.
NC Meeting No.16/AM-17 dt 10.11.2016 actually held on 18-11-2016	File No. 01/84/050/419/AM-16/DES-V
RA F.No. 02/24/040/00179/AM16	
Fixation of norms for regularization of Adv. Licence No. 0210206430 dated 08.01.2016	







Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 11.06.2016 for ratification of input out norms against Adv. Authorisation No. 0210206430 dated 08.01.2016 as their case was rejected by NC in its meeting No. 2/84 dated 28.04.2016. NC decided to ask the firm to furnish the Style Nos and efficiency in the CAD of the product. The case stands deferred for re-listing on 08.12.2016.

(50)

Case No.255	M/s. RNR International , Gurgoan
NC Meeting No.16/AM-17 dt 10.11.2016 actually held on 18-11-2016	File No. 01/84/162/065/AM17/DES-V
RA F.No. 05/27/039/00011/AM12	
Fixation of norms as per SION J-288, J-290 and J-270 in respect of Annual Adv. Authorisation No.0510307913 dated 15.11.2011	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 09.09.2016 for fixation of norms against the above said Annual Adv. Authorisation as they received a letter from RA, CLA New Delhi on 31.07.2015 to deposit the Custom duty with interest under para 4.50 of CHB 2015-20 as the above said Annual Advance Authorisation obtained under above mentioned SION but in Shipping bills shown in metre instead of Sq. Metre. NC decided to defer the case for re-listing on 08.12.2016.	

(51)

Case No.256	M/s. Dulari Exports Pvt. Ltd.
NC Meeting No.16/AM-17 dt 10.11.2016 actually held on 18-11-2016	File No. 01/84/171/00184/AM-17/DES-V
RA F.No. 05/21/404/00304/AM03	
Fixation of norms for the export products "Ladies Jackets made out of 100% Poly GGT, Marcel GSM 187 " and "Men's/Ladies Trouser (made out of 100% Poly GGT, Marcel GSM 187 " in respect of Adv. Licence No. 0510071920 dated 01.11.2002.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.09.2016 for ratification of input out norms alongwith sample of the product against Adv. Authorisation No. 0510071920 dated 01.11.2002. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case and allowed 2.47 Sqm input for per piece of Ladies Jacket as applied by the firm as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(52)

Case No. 257	M/s. JPM Exports Pvt. Ltd.
NC Meeting No.16/AM-17 dt 10.11.2016 actually held on 18-11-2016	File No.01/84/50/00176/AM-16/DES-V
RA. F.No. 02/24/040/00085/AM16	
Fixation of norms in respect of Advance Authorization No. 0210206023 dated 29.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that deficiency letter has been issued to the firm on 12.09.2016 through email. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 08.12.2016.	

(53)

Case No.258	M/s. Narayan Industries
NC Meeting No.16/AM-17 dt 10.11.2016 actually held on 18-11-2016	File No. 01/84/050/137//AM-14/DES-V
RA F.No. 05/24/040/00285/AM14	

Rms

G. Jone

h

Re- consideration for fixation of norms in respect of Adv. Licence No. 0510371272 dated 19.11.2013
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on 16.11.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.

(54)

Case No. 259	M/s. Orient Craft Ltd.
NC Meeting No. 16/AM-17 dt. 10-11-2016 actually held on 18-11-2016	File No. 01/84/171/216/AM17/DES-V
Fixation of norms for export product Ladies Shirt (Full Sleeve) made out of 100% Cotton yarn dyed woven fabric, GSM 120 (+/- 10%) Style No. 598037 / 376287 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 04-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(55)

Case No. 260	M/s. Amrit Exports (P) Ltd.
NC Meeting No. 16/AM-17 dt. 10-11-2016 actually held on 18-11-2016	File No. 01/84/162/94/AM17/DES-V
Fixation of norms for export product (1) G05-213 JACKET (2) G05-113 PANT/TROUSER (3)G5-425 OVERALL and (4) G05-385 BIB PANT against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 22-10-2016 M/s. Amrit Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee noted that the firm has not mentioned the Style No. in the application. Therefore, Committee decided to ask the firm to submit the Style No. to this Directorate. The case is deferred for 24-11-2016.	

(56)

Case No. 261	M/s. Richa Global Exports (P) Ltd.
NC Meeting No. 16/AM-17 dt. 10-11-2016 actually held on 18-11-2016	File No. 01/84/171/220/AM17/DES-V
Fixation of norms for export product Ladies Dress of 100% Cotton Yarn Dyed Woven Fabric GSM 102 (+/- 10%) Style No. 35300 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 08-11-2016 M/s. Richa Global Exports Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(57)

Case No. 262	M/s. Richa Global Exports (P) Ltd.
NC Meeting No. 16/AM-17 dt. 10-11-2016 actually held on 18-11-2016	File No. 01/84/171/221/AM17/DES-V
Fixation of norms for export product Ladies Shorts of 97% Cotton 3% Spandex Dyed Woven Fabric GSM 245 (+/-10%) Style No. 7267822 / 7287822 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	







Decision: Vide their letter dated 14-11-2016 M/s. Richa Global Exports Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

(58)

Case No. 263	M/s. Richa Global Exports (P) Ltd.
NC Meeting No. 16/AM-17 dt. 10-11-2016 actually held on 18-11-2016	File No. 01/84/171/222/AM17/DES-V
Fixation of norms for export product Ladies Top of 98% Polyester 2% Metallic Printed Woven Fabric GSM 86 (+/-10%) Along with Indian Fabric, Style No. 422885 / 428810 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 12-11-2016 M/s. Richa Global Exports Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. But meantime, the firm has again requested to withdraw the case reference No. 2068 vide their E-mail letter dt. 17-11-2016. On the basis of the request of the firm, Committee decided to withdraw the case from the agenda.	